

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 21st day of September, 2004.

Original Application No. 1117 of 2004.
(Diary No. 2688/02)

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

1. Smt. Chameli Devi, Widow of Late Hari Chand Yadav
House No. 14, Lal Kurti Bazar, Jhansi.
2. Km. Suman Yadav, D/o Late Hari Chand Yadav
House No. 14, Lal Kurti Bazar, Jhansi.

.....Applicants

Counsel for the applicants :- Sri B.K. Srivastava

V E R S U S

1. Union of India through Secretary,
M/o Railways, Rail Bhawan, New Delhi.
2. Divisional Railway Manager,
Central Railway, Jhansi.

.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R

Sri Hari Chand Yadav, a Railway employee, died in harness on 16.03.1988 leaving behind his widow Smt. Chameli Devi and minor daughter Suman Yadav. On attaining the age of majority on 01.12.1990, the applicant No. 2, Suman Yadav, daughter of the deceased employee staked her claim for compassionate appointment by filing an application dated 01.12.1990. The grievance is that till date no decision has been taken on the application. In the C.A., it is stated that after death of Sri Hari Chand Yadav, his widow Smt. Chameli Devi did not apply for compassionate appointment and further that Km. Suman Yadav, the second applicant, who did

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not given any application for compassionate appointment on 01.12.1990. However, it is admitted that application for compassionate appointment was received for the first time on 12.01.1995 and the competent authority did not find any special circumstance in the case for giving appointment on compassionate grounds. No order has however, been brought on record rejecting the application filed by the second applicant for compassionate appointment in relaxation of normal recruitment rules. In the circumstances, therefore, The O.A is finally disposed of with direction to the competent authority to consider the representation filed by the second applicant and take appropriate decision in respect of his claim for compassionate appointment in accordance with law within a period of three months from the date of receipt a copy of the order.

2. There will be no order as to costs.


Vice-Chairman.

/Anand/